

IN THE HIGH COURT OF JHARKHAND AT RANCHI

Cr. Appeal (SJ) No. 14 of 2021

Chhotu Gope @ Chotu Gope Appellant
Versus
The State of Jharkhand Opp. Party

CORAM: HON'BLE MRS. JUSTICE ANUBHA RAWAT CHOUDHARY

For the Appellant : Mr. Arun Kumar, Advocate
For the Opp. Party : Mrs. Sweta Singh, Advocate

5/10.09.2021

1. Learned counsel for the appellant submits that it has been mentioned in para-7 of the present case that the appellant was declared juvenile vide order dated 13.05.2019 and the case was transferred before the Juvenile Justice Board and the Juvenile Justice Board found the age of the appellant 16 years 20 days and transferred the case in the court of Additional Sessions Judge-I, Gumla-cum Special Judge, Gumla which was registered as Children Case No. 3 of 2019.
2. Learned counsel for the State has also submitted that order dated 13.05.2019 and 29.07.2019 passed by the learned Juvenile Justice Board, Gumla may be called for.
3. Office is directed to call for a copy of the order dated 13.05.2019 as mentioned in para 7 of the present petition and order dated 29.07.2019 both passed by the learned Juvenile Justice Board, Gumla as mentioned in the impugned order dated 05.01.2021.
4. Post this case on **08.10.2021**.
5. In the meantime, learned counsel for the appellant is also directed to seek instruction and file affidavit as to whether the appellant was to be tried as an adult or not.
6. Let this order be communicated to the court concerned through FAX/e-mail.

(Anubha Rawat Choudhary, J.)